

FIR No.405/19

PS. Laxmi Nagar

**Applicant: Mahendra**

29.06.2020

Present: Ld. APP for the State (through video conferencing).  
Sh. Nadeem Hussain, Ld. Counsel for accused/applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by accused Mahendra, seeking bail.

In view of the order passed by Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi issued in wake of COVID-19 Pandemic, the bail application has been placed before the undersigned to be heard through Video Conferencing using CISCO WEBEX application.

Link was sent to the Ld. APP for the State and Ld. counsel for the applicant for a conference call scheduled for 12.00 noon today.

Reply filed by the IO. Same is perused.

Arguments on the bail application heard on behalf of both the parties.

It is submitted by Ld. Counsel for the accused that accused has been falsely implicated in the present case and he is in JC since 16.02.2020. It is further stated that investigation in the present case has been completed. It is prayed that accused is the only bread earner of his family and that considering the prevailing situation on account of COVID-19 pandemic, the accused be granted bail in the present case as he is ready to abide by all terms and

condition to be imposed upon him, if he is granted bail.

As per reply, IO vehemently opposed the bail application.

Considering the fact that accused in JC since 16.02.2020 wherein case property has been recovered and charge-sheet has already been filed, therefore, no useful purpose would be served to keep him behind the bar.

Hence, unless required in any other case, accused Mahendra is admitted to bail on furnishing personal and surety bond in sum of Rs. 20,000/- each subject to the following conditions:

1. That he shall not indulge in commission of any similar or other offence upon his release;
2. That he shall not tamper with the evidence in any manner;
3. That he shall not make any inducement, threat or promise to any witness(es) involved in case;
4. That he shall furnish his complete residential address and intimate the Court if and when there is any change thereto;
5. That he shall appear before the Court/IO if and when called upon.

The application stands disposed of.

Copy of this order be sent to the Jail Superintendent concerned and Ld. Counsel for applicant through electronic mode.

RENU  
CHAUDHARY

Digitally signed  
by RENU  
CHAUDHARY  
Date:  
2020.06.29  
13:16:45 +0530

( RENU CHAUDHARY )  
MM-04/East/KKD/Delhi/29.06.2020